(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD. O.A.NO.1171 of 1991.

Between

Dated: 29.12.1995.

- 1. The Divisional Personnel Officer, South Eastern Railway, Waltair.
- 2. Sr. Divisional Engineer, South Eastern Railway, Waltair.

Applicants

And

- 1. Authority under Payment of Wages Act, Srikakulam(Assistant Commissioner of Labour, Srikakulam).
- 2. P.Simhachalam & 71 others.

Respondents

Counsel for the Applicants

: Sri. N.R.Devaraj, SC for Rlys

Counsel for the Respondents

: Sri. P. Krishna Reddy,

CORAM:

Hen'ble Mr. Justice V. Neeladri Rag, Vice Chairman
Hen'ble Mr. R. Rangarajan, Administrative Member

Contd:...2/-



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1995 (D) SCALE '84

1: The Divisional Personnel Officer, S.E. Railway, Waltair.

- 2. The Sr. Divisional Engineer, S.E.Rly, Waltair.
- 3. The Authority under Payment of Wages Act, Srikakulam (Assistant Commissioner of Labour, Srikakulam.
- 4. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
- 5. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
- 6. One copy to Library, CAT. Hyd.
- 7. One spare copy.

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OA.1171/91

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Heard Sri N.R. Devaraj, learned counsel for the applicants and Sri P. Krishna Reddy, learned counsel for the respondents.

- 2. The respondents in PW.29/86 on the file of Authority under Payment of Wages Act, Srikakulam (Assistant Commissioner of Labour, Srikakulam) R-1 herein filed this OA under Section 19 of AT Act against the order(of 10-8-90 and 24-9-90 in PW.29/86.
- 3. The Apex Court in Krishna Frasad Gupta Vs. Controller, (1995(6) SCALE 89)

 Printing & Stationery ∠ held that even after the

 Administrative Tribunals Act has come into effect, the

 Appellate authority under the provisions of Payment of

 Wages Act is having jurisdiction to consider the appeal

 against the order of the Authority under Payment of

 Wages Act. Basing on the same we returned OA.487/93

 for presenting it as an Appeal before the Appellate

 authority. Forthe reasons stated therein this OA is

 returned for presentation before the Appellate Authority.

4. This OA is ordered accordingly. No costs. (Copy of order dt.4-12-95 in OA 36/93 is enclosed.)

(R. Rangarajan) Member (Admn) (V. Neeladri Rao)
Vice Chairman

Dated : Dec.29, 95 Dictated in Open Court

Deputo Resistrari (i) ((.

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